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NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD


Co. Appeal No. 79/252/NCLT/AHM/2018

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.04.2018

Name of the Company: Khursheed Rohinton Engineer  
(R D Engineer Investor Pvt Ltd.)  
V/s.  
Registrar of Companies, Gujarat

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Kapuriya Haresh R	PCS		
2.				

**ORDER**

Learned PCS Mr. Haresh Kapuriya present for the Appellant. None present for the ROC.


The representation of ROC is received.

The ROC is further directed to provide a copy of its representation to the Appellant, within a week.

The Appellant has filed an affidavit, by clarifying its position with regard to the shell company and on unusual transaction made, if any, during the demonetisation period.

Heard the arguments of learned PCS for the Appellant.

The order is reserved.

  
MANORAMA KUMARI  
MEMBER JUDICIAL

  
HARIHAR PRAKASH CHATURVEDI  
MEMBER JUDICIAL

Dated this the 3rd day of April, 2018.